

**GOVERNMENT OF RAJASTHAN
JUSTICE DEPARTMENT**

Ref: PS/PSJ/Circular/2006/ 751/851

Dated: 17/7/06

852/861
866/935
CIRCULAR

18/7/06

19/7/06

It has been observed that in many court cases a number of departments/units apart from the substantive departments/units are made party by the litigants. The same cases, therefore, are reflected in the LITES information sent by all the respondent departments. This increases the total number of cases when all the departments are taken together. The information regarding LITES compiled by the Justice Department accordingly shows a higher volume of litigation than actual and also increases work load of departments which are proforma party.

It is, therefore, requested that in future proforma departments/units may send the information on LITES in the enclosed proforma to avoid duplication. It would also help Justice Department to identify substantive departments for LITES data entry and monitoring and spare the proforma departments/units for updation of information.



(T.Srinivasan)
Principal Secretary, Justice

All Principal Secretaries
All Secretaries
All HOD's/Nodal Officers

etc

4/07/2006